

REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventh Lok Sabha

Twenty Fourth Report



**LOK SABHA SECRETARIAT
NEW DELHI**

1981

Presented on 6-5-1981

Adopted on 8-5-1981

Minutes of 9th to 24th sitting
also laid on 8-5-1981.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

TWENTY-FOURTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-fourth Report.

2. The Committee met on 4 May 1981 for—

- I. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- II. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 8 May 1981.

Classification and allocation of time to Bills

3. The Committee considered classification and allocation of time to 3 Bills specified in Appendix.

4. After considering all aspects of the Bills, the Committee recommend that (i) the Agricultural Workers (Debt Exemption and Unemployment Relief) Bill, 1981 by Shri Mukunda Mandal and (ii) the Urban Land (Ceiling and Regulation) Amendment Bill, 1981 (*Amendment of section 2*) by Shri Devinder Singh Garcha be placed in category 'A' and the remaining 1 Bill be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allocation of time to Resolutions

5. The Committee recommend allocation of time to resolutions as follows:—

- (1) Resolution regarding measures to remove miseries of common people. 2 hours
- (2) Resolution regarding instruction of students through mother tongue. 2 hours
- (3) Resolution regarding building up of bases in the Indian Ocean. 2 hours

Recommendations

6. The Committee recommend that—

- (i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (ii) the allocation of time to resolutions, as shown in paragraph 5 above, be agreed to by the House.

NEW DELHI:

4 May, 1981.

14 Vaishatha, 1903 (Saka).

G. LAKSHMANAN,
Chairman,
Committee on Private Members'
Bills and Resolutions.

TP.T.O.

APPENDIX

| Sl. No. | Name of the Bill and the Member-in-charge | Bill No. | Category recommended | Time re- commended by the Committee |
|------------|---|------------|-------------------------|--|
| 1. | The Agricultural Workers (Debt Exemption and Unemployment Relief) Bill, 1981 by Shri Mukunda Mandal. | 63 of 1981 | A | 2 hours |
| 2. | The Constitution (Amendment) Bill, 1981. (Amendment of article 22) by Shri Chittaranjan Basu. | 64 of 1981 | B | 2 hours |
| 3. | The Urban Land (Ceiling and Regulation) Amendment Bill, 1981. (Amendment of section 2) by Shri Devinder Singh Garcha. | 64 of 1981 | A | 2 hours |